

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4396
ANSWERED ON:24.04.2000
MATRIMONIAL CASES PENDING IN COURTS
SAVSHIBHAI MAKWANA

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) the number of matrimonial disputes cases pending in various courts in the country and the number out of these cases pending in the Supreme Court as on date;
- (b) whether the Government have any plan to create `Lok Adalat` type court related to matrimonial disputes;
- (c) if so, the details thereof;
- (d) whether N.G.O's or Social Welfare Group's are likely to be given representation in such adalats; and
- (e) if not, the reasons therefor?

Answer

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS

(SHRI RAM JETHMALANI)

(a) The number of cases relating to family law/matrimonial matters pending in the Supreme Court as on date is 57.

As per available information, 65,398 cases were pending during 1997-99 (on varying dates) in Family Courts in the country.

The information regarding the number of matrimonial disputes pending in other courts, i.e., High Courts and subordinate Courts in the country will be collected and placed on the Table of the House.

(b)&(c):There is no proposal pending with the Government to create `Lok Adalat` type court related to matrimonial disputes. However, the `Family Courts` under the Family Courts Act, 1984 are set up for the speedy settlement of family disputes, where emphasis is laid on conciliation and achieving socially desirable results without adherence to rigid rules of procedure and evidence.

(d) :In some `Family Courts`, NGO's or Social Welfare Group's also are allowed to make representations on behalf of parties.

(e) :Does not arise.